

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.M.P. No. 1719 of 2021**

1. Munna Ansari @ Munna Miya  
2. Majda Khatoon ..... .. Petitioners

Versus

The State of Jharkhand ..... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Arpit Kumar, Advocate  
For the State : Mr. P.D. Agrawal, A.P.P.  
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**02/ 08.09.2021** Heard Mr. Arpit Kumar, learned counsel appearing for the petitioners and Mr. P.D. Agrawal, learned counsel appearing for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

This petition has been filed for quashing the order dated 04.02.2021, whereby, process under Section 82 Cr.P.C. has been directed to be issued against the petitioner, in connection with Koderma (Mahila) P.S. Case No. 02 of 2020, pending in the Court of learned S.D.J.M., Koderma.

Learned counsel appearing for the petitioner submits that the case relates to under Section 498-A of the Indian Penal Code and the petitioner is a handicapped person and residing in Bihar and due to pandemic he has not appeared before the concerned Court.

Learned counsel appearing for the State submits that the order dated 04.02.2021 is a reasoned order and there is no illegality in that order.

In view of the aforesaid facts the Court finds that for the interest of justice, it would be suffice to direct the petitioner to appear before the concerned Court on or before 21.10.2021.

If the petitioner will appear on or before 21.10.2021, before the concerned Court, the Court will consider that he is before the Court and due to pandemic he had not travelled from Bihar to Jharkhand and also pass the appropriate order.

With the aforesaid observation and direction, this criminal miscellaneous petition is disposed of.

**(Sanjay Kumar Dwivedi, J.)**